

953 *U.P. State Legislative* CHAITRA 8, 1915 (SAKA) *M.P. State Legislative* 954
(Delegation of Power)Bill
with the policy of the Government and the
Government would fully endorse to it *(Delegation of Power)Bill*
Clause 3 was added to the Bill.

SHRI BHAGWAN SHANKAR RAWAT
Mr Speaker, Sir, the hon. Minister has, however, not replied to my question, because it is already, more than 3 months and the Consultative Committee has not yet been formed. If the hon. Minister categorically gives an assurance to form the Committee within 15 days, then I am ready to withdraw the amendments that I have moved I support the democratic process and that is why I am accepting what has been said by him, but of course, I am doing it half heartily There is no need of enacting an Act even an ordinance can serve the purpose.

SHRI RAJESH PILOT: The hon. Member wants me to form a Committee in 15 days, I do hereby assure that I would form the Committee within 14 days

[English]

SHRI BHAGWAN SHANKAR RAWAT
I seek leave of the House to withdraw my amendments Nos. 1, 2 and 3 to clause 3 of the Bill

MR. SPEAKER. Is it the pleasure of the House that the amendments moved by Shri Bhagwan Shankar Rawat be withdrawn?

SEVERAL HON. MEMBERS: Yes.

Amendments No. 1, 2 and 3 were, by leave, withdrawn.

MR. SPEAKER: I shall now put clause 3 to the vote of the House.

The question is"

"That clause 3 stand part of the Bill".

The motion was adopted

MR. SPEAKER: The question:

" That the clause 1, the Enacting Formula and the Long Title stand part of the Bill."

The motion was adopted

Clause 1, the Enacting Formula and the Long Title were added to the Bill

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS (SHRI
RAJESH PILOT): Sir, I beg to move.

"That the Bill be passed "

MR SPEAKER The question is:

"That the Bill be passed."

The motion was adopted.

22.42 hrs

MADHYA PRADESH STATE LEGISLATURE
(DECLARATION OF POWERS)
BILL

As Passed by Rajya Sabha

[English]

MR. SPEAKER: There is no amendment to the motion for consideration.

The question is:

"That the Bill to confer on the President the power of the Legislature of the State of Madhya Pradesh to make laws, as passed by Rajya Sabha, be taken into consideration."

The motron was adopted

MR. SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

The question is: "

"That clause 2 and 3 stand part of the Bill."

The motion was adopted.

Clause 1, 2 and 3 were added to the Bill.

MR. SPEAKER: The question is:

"That clause 1, the Enacting Formula and the Long Title stand part of the Bill".

The motion was adopted

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS (SHRI
RAJESH PILOT: Sir, I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is :

"That the Bill be passed."

The motion was adopted.

22.44 hrs

RAJASTHAN STATE LEGISLATURE
(DELEGATION OF POWERS) BILL

As Passed by Rajya Sabha

[English]

MR. SPEAKER: The question is:

"That the Bill to confer on the President the power of the Legislature of the State of Rajasthan to make laws, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted

MR. SPEAKER: The House will now take up clause-by-clause consideration of the bill.

The question is:

"That clauses 2 and 3 stand part of the Bill "

The motion was adopted.

Clause 2 and 3 were added to the Bill.

MR. SPEAKER: The question is:

"That clause 1, the Enacting Formula and the Long Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI RAJESH PILOT: I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

MR. SPEAKER: Well, I must thank you very much for the excellent cooperation.